

Dated: 16.3.2001 (10)

Applicant by Shri S. V. Mane.
Respondents by Shri V. S. Masurkar.

Applicant has filed M.P. 637/2000 for direction to the respondents for production of documents. Heard and allowed. Documents asked for be kept ready on the ~~next~~ date of hearing.

M.P. 713/2000 for taking sur-rejoinder on record. Heard and allowed.

List the case for admission/ final hearing on 30.4.2001.

(M.P.)

2-9

J. 10/11/

(Ms. Shanta Shastri)

(S. L. Jain)
M(15)

M(A)

21

O.A. No. 30-4-2001

(31) Date 30-4-2001

For Person /

Through Shri S. V. Mane, Esq.

S V Mane

RESD

Through Counsel Shri / Smt.

V S Masurkar

Adjourned to 21/5/2001

Order/Judgement despatched
to App. No. 637/2000 (10)
on 28/3/01

Se

By Order

Heb
Court Officer
30/3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 236/2000.

Wednesday, this the 2nd day of May, 2001.

Coram: Hon'ble Shri Justice Ashok Agarwal, Chairman,
Hon'ble Smt. Shanta Shastry, Member (A).

Vinayak Shriramji Bambodkar,
Railway Quarter No. MB/508-A,
15 Blocks,
Bhusawal - 425 201.Applicant.
(By Advocate Shri D.V.Gangal)
Vs.

1. The Union of India, through
General Manager,
Central Railway,
Headquarters Office,
Mumbai CST,
Mumbai - 400 001.
2. Divisional Railway Manager,
Bhusawal Division,
Central Railway,
Bhusawal - 425 201.
3. Additional Divisional Railway Manager,
DRM's Office,
Bhusawal Division,
Central Railway,
Bhusawal - 425 201.

(By Advocate Shri V.S.Masurkar)

: O R D E R (ORAL) :

{Per Shri Justice Ashok Agarwal, Chairman}

We have perused the Selection Proceedings in respect of the applicant and we find that applicant has failed to secure 60% marks in the aggregate. He has therefore, accordingly been found unsuitable to be placed on the panel. No exception, therefore, can be held with the decision which is impugned in the present OA. The present OA, in the circumstances, is summarily dismissed. No orders as to costs.

Shanta Shastry
(SHANTA SHAstry)
MEMBER (A)

Ashok Agarwal
(ASHOK AGARWAL)
CHAIRMAN

B.